

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 11438/2024

[Arising out of impugned final judgment and order dated 24-07-2024 in A482 No. 22320/2024 passed by the High Court of Judicature at Allahabad]

SURYA PRAKASH SINGH

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

Date : 29-11-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA

HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s) Mr. Prem Malhotra, AOR
Mr. Rishi Malhotra, Sr. Adv.

For Respondent(s) Mr. Anuroop Chakravati, Adv.
Mrs. Rachna Gupta, AOR
Mr. Anil Kumar Sinha, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Issue fresh notice to respondent no.2 returnable on 20th January, 2025.

Notice be forwarded to the Court of learned Civil Judge, Junior District/(F.T.C.) (C.A.W), Sonbhadra for effecting service. The office of the learned Judge will ensure that the service report is sent well in advance before the returnable date.

Interim relief granted earlier by this Court will continue to operate till further orders.

(KAVITA PAHUJA)
AR-cum-PS

(AVGV RAMU)
COURT MASTER (NSH)